

(c) whether any funds allocated by the DVC & N.T.P.C under the Social Integrated Scheme for the development of rural areas of Bokaro and Korba have been returned due to non-utilisation under the schemes.

(d) if so, the total funds returned during the last five years; and

(e) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) and (b) No funds have been allocated by the Central Government/State Governments to Bokaro Thermal Power Station of DVC and Korba Thermal Power Project of NTPC for rural development works under the Social Integrated Scheme during the last three years. However, DVC and NTPC have undertaken community development programmes of villages in the vicinity of their Project areas out of their own internal resources. DVC has spent Rs 32.47 lakhs till 1995-96 and further a sum of Rs 39 lakhs has been allocated for the year 1996-97 for undertaking village development in and around the Bokaro Thermal Power project. The works taken up/proposed include construction of school buildings, roads, community and health centres etc.

NTPC has spent Rs 95.30 lakhs till 1995-96 for development works around the Korba Thermal Power project. The works undertaken there include renovation of electrification systems of the nearby villages, construction of colleges including a women's college, school buildings, Gram Sabha Bhawan, construction and renovation of village roads. Funds have also been earmarked for providing/augmenting drinking water facilities.

(c) and (d). No, Sir.

(e) Does not arise.

[English]

### Panchayatiraj System

2813. SHRI MOHAN RAWALE : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Government of Maharashtra has requested the Union Government for extending the provisions of Part IX of the Constitution of India (Panchayatiraj System) to the Scheduled Areas; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) Yes, Sir.

(b) Necessary legislation for extending the provision of Part IX of the Constitution relating to Panchayati Raj to the Scheduled Areas is proposed to be introduced in the current Session of Parliament.

### Energy Conservation Programme

2814. PROF. OMPAL SINGH NIDAR : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have formulated a comprehensive strategy for conservation of power;

(b) if so, the details thereof; and

(c) the fiscal incentives being given in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) and (b) The strategy of the Government for conservation of power inter alia includes

- awareness, education and training
- support for energy audits and research demonstration projects
- fixing and promoting energy efficiency standards for electrical appliances
- formulating energy consumption norms for various energy intensive sectors
- fiscal and financial incentives
- institutional and organisation arrangements
- Strengthening the data/information base of energy consumption and efficiency improvements
- reduction of transmission and distribution losses

(c) 100% depreciation under the provisions of the Income Tax Act is allowed on installation of notified energy saving devices which presently include certain kinds of specialised boilers and furnaces, burners, instrumentation and monitoring systems for monitoring energy flows, waste heat recovery equipments, cogeneration systems, electrical equipments and other energy saving devices.

### NTPC and NHPC

2815. SHRI SULTAN SALAHUDDIN OWAISI : DR. KRUPASINDHU BHOI :

Will the PRIME MINISTER be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "NTPC, NHPC funds fail to energise mega projects" appearing in the 'Economic Times' dated October 8, 1996;

(b) if so, the facts thereof;

(c) the reaction of the Government thereto; and

(d) the steps taken/proposed to be taken to energise these mega power projects?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) Yes, Sir.

(b) to (d). The allocation of resources for the projects are made to match the activities planned on the basis of state of preparedness of the executing agency, capacity of utilise the resources in the project and tying up of requisite funds. Government is monitoring the status of ongoing projects on continuous basis.

#### Employment Opportunities in Uttar Pradesh

2816. SHRI D.P. YADAV : Will the PRIME MINISTER be pleased to state :

(a) the criteria fixed for providing self employment and wage employment opportunities to the urban poor;

(b) whether Uttar Pradesh is being meted out step-motherly treatment in this regard.

(c) if so, the reasons therefor; and

(d) the remedial measures being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) This Department is implementing two Centrally Sponsored Poverty Alleviation Schemes namely, Nehru Rozgar Yojana (NRY) and Prime Minister's Integrated Urban Poverty Eradication Programme (PMIUPEP). The criteria fixed for providing self employment and wage employment opportunities under these schemes is as under :-

NRY :- Only the urban poor which are living below the poverty line with an annual household income below Rs. 11,850/- per month are eligible for self employment and wage employment

PMIUPEP :- The Urban poor which are living below poverty line with an annual household income below Rs. 11,850 and who have education upto 9th standard are eligible for self employment.

(b) No, Sir.

(c) and (d). Question does not arise as funds under the Nehru Rozgar Yojana (NRY) are allocated among the States/UTs strictly on the basis of incidence of urban poverty and under PMIUPEP, funds are allocated on the basis of incidence of urban poverty and in relation to the number of town in the States/UTs.

#### Water Supply Scheme

2817. SHRI K.P. SINGH DEO : Will the PRIME MINISTER be pleased to state :

(a) whether the Government of Orissa had

recommended to his Ministry in 1995-96 for the installation of Regional Water Supply System in Talcher, Meramunduli, Angul, Dhenkanal and Bhuban in Orissa;

(b) if so, the steps taken by his Ministry to approve and implement that water supply scheme;

(c) the fund provision made for that scheme; and

(d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (d). The Government of Orissa had submitted a project proposal in 1995-96 for external assistance for the installation of the Regional Water Supply Scheme in Talcher, Meramunduli, Angul, Dhenkanal and Bhuban in Orissa at an estimated cost of Rs. 135.70 crores. The project proposal was recommended by the Government of India to the Overseas Economic Cooperation Fund (OECF) of Japan for loan assistance under the 1996-97 loan package. However, the project was not ultimately picked up by the Government of Japan for funding. The Government of Orissa was therefore, advised by the Ministry to consider obtaining assistance from financial institutions like the Housing & Urban Development Corporation (HUDCO), Life Insurance Corporation (LIC) etc.

#### Subletting of Government Accommodation

2818. SHRI GOPAL KRISHNA T : Will the PRIME MINISTER be pleased to state :

(a) the number of cases of subletting of Government accommodation in Delhi detected during surprise checks during the past three years;

(b) whether a large number of Government employees whose own houses in their own/family member's names have occupied Government accommodation;

(c) if so, whether Government are considering the cancellation of allotment of such employees and make the accommodation available to needy; and

(d) the details of action taken against those who sublet their Government accommodation?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) No. of cases detected during surprise checks during the past three years are as follows:-

1994 - 44,	1995 - 372,	1996 - 4488.
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(b) and (c). Govt. servants are eligible to get accommodation in their turn even when they are house-owning servants which depends on the income received